

Assistants

1219. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the number of persons who have been declared successful in the Assistants' Grade Examination held in July, 1957; and

(b) how many of the successful candidates will be appointed against permanent and temporary posts separately?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 1991 candidates have been declared by the Union Public Service Commission as having qualified in the Assistants' Grade Examination held in July 1957. In addition, 45 candidates belonging to the Scheduled Castes, who had obtained lower positions in the order of merit, have also been recommended by the Commission for appointment against vacancies reserved for the Scheduled Castes on the results of this Examination. The result of one candidate is yet to be declared by the Commission.

(b) The number of appointments to be made against permanent vacancies in the Assistants' Grade on the results of the July, 1957 Examination has not yet been decided. There is no proposal at present to make any temporary appointments on the results of this Examination.

Election Petitions

1220. **Shri Daljit Singh:** Will the Minister of Law be pleased to state:

(a) the number of election petitions received by the Election Tribunals in the Punjab State in 1957 for elections to the Lok Sabha and State Legislative Assembly; and

(b) the number of such election petitions still pending?

The Deputy Minister of Law (Shri Bajarnavis): (a) and (b). A statement is laid on the Lok Sabha. [See Appendix V, annexure No. 13.]

MOTION FOR ADJOURNMENT

DEATH OF A PERSON WHILE IN LOCK-UP 12 hrs.

Mr. Speaker: There is an adjournment motion. When did this gentleman die?

Shri Braj Raj Singh (Ferozabad): On the 10th of March.

Mr. Speaker: He died on the 10th of March?

Shri Braj Raj Singh: Yes, Sir.

Mr. Speaker: What is the latest position regarding this?

The Minister of Home Affairs (Pandit G. B. Pant): Sir, the man was found dead at about 12 in the lock-up when the police went there in order to take him to the Magistrate for remand. The District Magistrate was at once moved and requested to order an enquiry. An enquiry was started forthwith. A number of witnesses have been examined. Post-mortem examination has been held. The report of the Doctor is that in all probability, the man died of arsenic poison. There were no marks of any injury on his body. The enquiry is still continuing. It is likely that we may have to hold further investigation into the matter, after we have received the report of the enquiry.

श्री ब्रजराज सिंह : श्रीमन्, मेरा निवेदन यह है कि इस तरह की पहले भी मौतें पुलिस हवालत में हो चुकी हैं। उत्तर प्रदेश में पिछले दिनों एक पुलिस हवालत में कमला नायर नामक सज्जन की मौत हो चुकी है और बाद में हमेशा एक पक्षीय जांच करके कह दिया जाता है कि इस तरह से यह मौत हो गई। पुलिस हवालत में मौत होने का सवाल बहुत ही महत्वपूर्ण प्रश्न है और सरकार को ऐसे केसेज को लाइट हार्टडली नहीं लेना चाहिये।

Mr. Speaker: As the enquiry is still proceeding, I am not called upon to give my consent to any adjournment motion now. It will be not in the